

State vs. Not known
FIR No. 103/19
PS Laxmi Nagar

05.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing.

Present: Ld. APP for the State (through Video Conferencing)
Sh. Nishi Kant Pandey, Id. Counsel for the applicant.

An application seeking permission to sell the vehicle bearing reg. no. DL-3CA-4918 has been moved by the wife of the registered owner namely Rajender Prasad Gupta.

It is stated that the Court had directed the IO/SHO concerned to release the abovementioned vehicle on superdari to the rightful owner vide order dated 25.01.2020 and due to financial condition the applicant has now moved the present application seeking permission to sell the vehicle.

Reply filed by the IO. Same is perused. It is stated that IO has no objection if the applicant/owner is permitted to sell the above mentioned vehicle.

However, certain clarifications are required from the IO. IO is directed to be present with the file on NDOH.

Put up on 12.10.2020.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/05.10.2020

State vs. Not known
FIR No. 353/20
PS Laxmi Nagar
U/s 279/337/304 IPC
DL-5SAH-7733 motorcycle

05.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing.

Present: Ld. APP for the State (through Video Conferencing)
Ms. Indu, Id. Counsel for the applicant (through Video Conferencing).

The present application has been moved by the wife of the deceased Gaurav Pal who was the registered owner of the vehicle bearing registration no. DL-5ASH-7733.

Reply filed by the IO. Same is perused.

As per the reply, the mechanical inspection, documents, RC, Insurance and DL have been verified.

However, the IO has not verified whether the applicant is the wife of the deceased registered owner.

Let a report be filed by the IO qua the same along with the copy of death certificate of the deceased registered owner of the abovementioned vehicle. Applicant is directed to file an affidavit stating that she is the wife of the deceased registered owner and that she is the nominee/legal heir entitled to the assets of the deceased.

Put up on 07.10.2020.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/05.10.2020

State vs. Ranjeet Kumar & Ors.
FIR No. 2218/2015
PS Shakarpur

05.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing.

Present: Ld. APP for the State (through Video Conferencing)
Sh. Irfan Akhtar, Id. Counsel for the complainant (through Video Conferencing).

This is an application moved by the complainant in the present FIR for calling Action Taken Report from the concerned PS.

Report filed by the IO. Same is perused.

It is stated that the investigation was taken up in the present case after the registration of FIR and since sufficient evidence could not come on the file, so a closure report is prepared which will be soon filed in the court.

Let a copy of the Action Taken Report be supplied to the Id. Counsel for applicant through electronic mode.

The present application disposed of accordingly.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/05/10.2020

State vs. unknown
e-FIR No. 016650/20
PS Laxmi Nagar
U/s 379 IPC

05.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing.

Present: Ld. APP for the State (through Video Conferencing).
Ld. Counsel for the applicant (through Video Conferencing).

An application has been moved by the complainant Md.Nasim Haider for calling the untrace report for vehicle bearing registration NO.DL 3SEP 3641 in the present FIR case. It is stated that the above mentioned vehicle of the complainant was stolen and an FIR was registered on 21.07.2020 but till today the said vehicle has not been traced by the police. Hence, the present application is moved praying that a report be called from the concerned PS regarding the same.

Report filed by the IO. Same is perused.

As per the reply, the present case is registered under E-MVT FIR NO. 16650/20 and the untrace report qua the vehicle is under process. The complainant is directed to move the application pertaining to the present E-MVT FIR NO. 16650/20 before the Court of Ld. ACMM as this Court does not have the jurisdiction.

Application stands disposed of accordingly.

Copy of this order be sent to the Id. Counsel through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/05.10.2020

State vs. Not known
FIR No. 012174/20
PS Laxmi Nagar
U/s 379 IPC
DL-6SAX8224 scooty

05.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing.

Present: Ld. APP for the State (through Video Conferencing)
Ms. Sajida, Id. Cousnel for the applicant.

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. **DL-6SAX8224 (Activa 4-G Scooty)** on superdari.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. **DL-6SAX8224 (Activa 4-G Scooty)** to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "**Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014**", the said vehicle in question is released to the rightful owner subject to following conditions:-

1. IO is directed to release the vehicle to the rightful owner after preparing a



detailed panchnama, taking photographs of the vehicle and valuation report.

2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.

3. Owner is directed to furnish indemnity bond as per valuation of vehicle bearing no. **DL-6SAX8224 (Activa 4-G Scooty)** before IO/SHO concerned.

4. The investigation officer shall keep on record the permanent address and phone number of the rightful owner, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.

5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.

6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.

7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Id. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/05.10.2020

State vs. Not known
e.FIR No. 014669/20
PS. Laxmi Nagar
U/s 379 IPC

DL-3SDB3062 (Honda Activa Scooty)

05.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing.

Present: Ld. APP for the State (through Video Conferencing)
Ld. Counsel for the applicant (through Video Conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. **DL-3SDB3062 (Honda Activa Scooty)** on superdari.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. **DL-3SDB3062 (Honda Activa Scooty)** to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014", the said vehicle in question is released to the rightful owner subject to following conditions:-

1. IO is directed to release the vehicle to the rightful owner after preparing a



detailed panchnama, taking photographs of the vehicle and valuation report.

2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. Owner is directed to furnish indemnity bond as per valuation of vehicle bearing no. **DL-3SDB3062 (Honda Activa Scooty)** before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the rightful owner, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Id. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/05.10.2020